

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 314

New IA-3465/2024 IA-319/2024

In

IB-655(ND)/2022

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd

.....APPLICANT/PETITIONER

Vs

Paresh Rastogi.

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Satendera Rai, Mr. Pareesh Virmani, Advocates.

For the Respondent : Ms. Swastika Kumari, Advocate.

For the RP : Mr. Vishal Gandhi, Ms. Tanya Hasija,

Ms. Devina Bhandari, Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-3465/2024:-

Pursuant to the order dated 12.06.2024, the Applicant has filed the instant application i.e. IA-3465/2024 seeking substitution of Omkara Assets Reconstruction Private Limited in place of M/s. Piramal Capital & Housing Finance Limited in view of the assignment of debt vide Assignment Agreement dated 30.03.2024. In view of the submissions made by the Learned Counsel, the prayer for substitution is allowed. M/s. Omkara Assets Reconstruction Private Limited be substituted in place of M/s. Piramal Capital & Housing Finance Limited as the Applicant in the present case. The amended memo of parties filed by the Applicant is taken on record.

IA disposed of.

IA-319/2024:-

Pleadings are complete.

List the matter on **01.08.2024** for arguments.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**